

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-410-2020**

Reginaldo D'Silva ... Petitioner
Versus
State of Goa & Ors. ... Respondents

Mr. A. F. Diniz, Senior Advocate with Mr. R. Menezes, Advocate for the Petitioner.

Mr. P. Faldessai, Additional Government Advocate for Respondent Nos. 1, 2, 3, 4, 6 and 9.

Coram:- M. S. SONAK, J

Date:- 1st January, 2021

P.C.

Heard Mr. A. F. Diniz, learned Senior Advocate along with Mr. R. Menezes, learned counsel for the Petitioner.

2. Issue notice to the Respondents, returnable on 4th January, 2021.

3. Mr. P. Faldessai, learned Additional Government Advocate waives notice on behalf of Respondent Nos.1, 2, 3, 4, 6 and 9.

4. In addition to the usual mode of service, the private service is also permitted.

5. It is made clear that any further construction at the site in question will be subject to orders that will be made in this petition.

6. At the request of Mr. Diniz, learned Senior Advocate leave is also granted to amend the petition. Amendment to be carried out forthwith. Copy of the amended petition to be served upon the Respondents before the next date.

7. Stand over to 4th January, 2021.

M. S. SONAK, J

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